

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO 1472
TO BE ANSWERED ON 04.03.2016

PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT

1472. SHRIMATI RITI PATHAK :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the aim and objectives and the Protection of Women from Domestic Violence Act, 2005;
- (b) whether the objectives of the said Act have since been achieved;
- (c) if so, the details thereof indicating the number of cases registered under the said Act during each of the last three years and the current year, State/UT-wise;
- (d) the action taken thereon, State/UTwise; and
- (e) the measures taken by the Government for effective implementation of the Act?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) The Protection of Women from Domestic Violence Act 2005 (PWDVA) which came into effect in October 2006 aims to provide protection and support to victims of domestic violence. The Act defines domestic violence to include all acts of omission and commission that cause injury to a woman's physical, sexual or mental health and includes specific forms of violence such as physical, sexual, verbal, emotional and economic abuse. It seeks to provide relief to women in the form of protection orders, residence orders, monetary relief, custody order and compensation orders. Breach of any protection order is a criminal offence under the Act.

(b) As per the data of the National Crime Records Bureau (NCRB) which is available upto 2014, a total number of 16351, 4204 and 426 cases have been registered under the Protection of Women Against Domestic Violence Act, 2005 in the year 2012, 2013 and 2014 respectively. The number of cases filed under the Act shows that women are using the law to get reliefs from domestic violence.

(c) & (d) As per the data of National Crime Records Bureau (NCRB), the details of number of Cases Registered (CR), Cases Charge-Sheeted(CS) and Cases Convicted(CV) under Domestic Violence Act-2005 during the last three years is annexed.

(e) All the State Governments/UT Administrations are responsible for implementation of the Protection of Women from Domestic Violence Act (PWDVA), 2005. However, the Ministry of Women and Child Development regularly reviews the implementation of the Act in workshops and conferences with State Governments/UT Administrations. It has also been emphasised upon the State Governments/UT Administrations to impart training to First Class Judicial Magistrates/Metropolitan Magistrates to deal with cases under Domestic violence Act through National/State Judicial Academies.

Annexure referred to in reply to Part (c) & (d) of the Lok Sabha Unstarred Question No. 1472 for 4.3.2016 regarding Protection of Women From Domestic Violence Act.

No. of Cases Registered (CR), Cases Charge-Sheeted(CS) and Cases Convicted(CV), under Domestic Violence Act-2005 during each of the last three years and the current year.

S. No.	State/UT	2012			2013			2014		
		CR	CS	CV	CR	CS	CV	CR	CS	CV
1	Andhra Pradesh	2150	1128	244	3758	1360	206	0	0	0
2	Arunachal Pradesh	26	20	2	90	64	6	0	0	0
3	Assam	0	0	0	NA	NA	NA	1	1	0
4	Bihar	NA	NA	NA	NA	NA	NA	112	52	2
5	Chhattisgarh	1	1	0	55	55	22	0	0	0
6	Goa	2	2	0	0	0	0	2	1	0
7	Gujarat	NA	NA	NA	NA	NA	NA	2	2	0
8	Haryana	12	12	0	14	12	0	4	5	0
9	Himachal Pradesh	3	5	-	NA	NA	NA	5	4	0
10	Jammu & Kashmir	Act not applicable								
11	Jharkhand	552	324	54	NA	NA	NA	5	2	0
12	Karnataka	4	0	0	NA	NA	NA	0	0	0
13	Kerala	117	97	4	142	126	0	140	106	2
14	Madhya Pradesh#	9536	NA	NA	NA	NA	NA	53	51	2
15	Maharashtra	NA	NA	NA	NA	NA	NA	4	3	0
16	Manipur	42	2	0	NA	NA	NA	0	0	0
17	Meghalaya	NA	NA	NA	NA	NA	NA	0	0	0
18	Mizoram	0	0	0	0	0	0	0	0	0
19	Nagaland	8	7	2	27	21	4	0	0	0
20	Odisha	NA	NA	NA	NA	NA	NA	0	0	0
21	Punjab	3	2	0	NA	NA	NA	2	0	0
22	Rajasthan	36	30	0	40	35	0	17	11	0
23	Sikkim	0	0	0	0	0	0	0	0	0
24	Tamil Nadu	3838	9	14	NA	NA	NA	4	3	0
25	Telangana	---	---	--	--	--	--	1	1	0
26	Tripura	NA	NA	NA	NA	NA	NA	0	0	0
27	Uttar Pradesh	0	0	0	78	74	0	66	67	2
28	Uttarakhand	NA	NA	NA	NA	NA	NA	0	0	0
29	West Bengal	NA	NA	NA	NA	NA	NA	1	1	0
30	A & N Islands	21	69	4	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	0	0	0	0	0
32	D & N Haveli	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0
34	Delhi	NA	NA	NA	NA	NA	NA	7	2	1
35	Lakshadweep	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0
	Total	16351	1708	324	4204	1747	238	426	312	9

Note :NA implies data not available
